

डा० कर्ण सिंह : घाटे के कारण कमेटी नहीं देती है वह तो होटलों की उनकी क्षमता के मुताबिक स्टार रेटिंग देती है। माननीय सदस्य यदि मेरे साथ होटल में एक घंटे के लिए आएं तो मैं उन्हें सारी स्थिति का स्पष्टीकरण कर दूँ।

SHRI R. P. ULAGANAMBI : From the answer given by the minister, I find that Ranjit Hotel is running at a loss. May I know the reasons and what steps Government have taken to do away with the losses ?

DR. KARAN SINGH : Ranjit and Lodi Hotels have made losses during the year under review. There are two or three reasons for it : Firstly, Ranjit and Lodi Hotel really were not designed as hotels. They were sort of hostels and they were taken over by us. There are certain structural defects in their design. Secondly, we have to pay a fairly high rent to the W. H. S. Ministry for these hotels. Steps are being taken to improve the administrative efficiency, put in some more money if necessary and brighten them up. I am hopeful that despite the adverse factors built into them they will also become profitable in due course.

Arrears of Income-Tax against Film Actors & Actresses

*305. SHRI AMBESH : Will the Minister of FINANCE be pleased to state the names and addresses of Film actors and actresses against whom the Incometax is outstanding with amounts of arrears against each separately ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : The requisite information regarding the film actors and actresses (except in the charges of Commissioners of Income-tax, Assam, Nagpur, Jaipur, Kanpur and Andhra Pradesh) against whom the arrears of Income-tax exceeding Rs. 10,000 are outstanding as on 29.2.72 is given in the statement laid on the Table of the House. [Placed in Library. See. No. LT-1678. 172]

The information regarding the actors and actresses assessed in the charges of Commissioners of Income-tax Assam, Nagpur,

Jaipur, Kanpur and Andhra Pradesh is being collected and will be laid on the Table of the House as early as possible.

श्री अम्बेश : क्या मन्त्री महोदय बतलाने का कष्ट करेंगे कि यह इतिला सदन को कब प्रस्तुत कर दी जायगी।

SHRI K. R. GANESH : We try to collect the information as early as possible. I would only submit that this means collection of large statistics from various Commissioners and it will take some time, because the numbers may be quite large.

श्री अम्बेश : अध्यक्ष महोदय, मैं समझता हूँ कि ऐसी सूचनाएं देना डिपार्टमेंट नहीं चाहता और उन्हें छिपाना चाहता है इसलिए इसमें देरी की जा रही है। मेरी अपनी जानकारी है कि यह सूचनाएं काफी उपलब्ध हैं परन्तु किन्हीं कारणों से उन्हें रोका जा रहा है। क्या आप इसको देखेंगे कि वह तमाम सूचनाएं जल्दी से सदन को उपलब्ध कर दी जाय।

SHRI K. R. GANESH : Perhaps the hon. member has not seen the paper laid on the Table. We have given 62 names which are from the charges of Bombay, Calcutta and Madras where all famous actors and actresses stay. There is no difficulty in giving smaller charges from very minor actors and actresses residing in other places.

अध्यक्ष महोदय : शायद उनकी दिलचस्पी उनमें न हो।

श्री जगन्नाथ राव जोशी : क्या ऐसे फिल्म अभिनेताओं और अभिनेत्रियों के जिनके ऊपर इन्कम टैक्स बकाया है और ऐसे व्यक्तियों ने यदि चुनाव में कांग्रेसी उम्मीदवारों के प्रचार का काम किया हो तो क्या उन पर इस बकाया इन्कम टैक्स की वसूलयाबी सख्ती के साथ की जायगी।

अध्यक्ष महोदय : आर्डर, आर्डर।

श्री जगन्नाथ राव जोशी : मैं जानना चाहता हूँ कि जिन्होंने चुनाव प्रचार सम्बन्धी कार्य में

बहुत काम किया है क्या उनके खिलाफ भी सख्ती से इस बकाया रकम को वसूल करने में काम लिया जायेगा।

अध्यक्ष महोदय : अब माननीय सदस्य भी जानते हैं कि अगर कोई उनके लिए काम करेगा तो वह भी उसके लिए कुछ नरम हो जायेगा।

SHRI ANNASAHEB GOTKHINDE : Some of the arrears in individual cases are more than Rs. 7 lakhs or even Rs. 12 lakhs. May I know from the hon. Minister since when these arrears are outstanding ?

MR. SPEAKAR : He says, every information is being collected,

SHRI K. R. GANESH : It will not be possible for me to give you the details of all the 62 assesseees who are in arrears. But I can give you details of those assesseees who are in arrears of Rs. 1 lakh and above. It is a big list.....

MR. SPEAKER : You can lay it on the Table of the House.

SHRI K. R. GANESH : I am prepared to lay it on the Table of the House.

SHRI S. A. KADER *Rose-*

अध्यक्ष महोदय : आपको क्या दिलचस्पी है।

श्री० एस० आर० कादर : मेरा ऐक्टर्स और ऐक्ट्रेसेज से कोई सम्बन्ध नहीं है मुझे तो यह पूछना है।

I would like to ask the hon. Minister one thing. On the basis of the submission of returns, these are the assessments outstanding. Is the Government aware that when the contracts are signed, these are signed for a sum that is white and there are other sums that are passed in black. These are also very large amounts. Has the Government taken note of it? Is the Government aware of it and, if so, is the Government prepared to enquire about it?

SHRI K. R. GANESH : The Government is fully aware of this mal-practice in the cinema world. Many seizures have been

made and many cases are under prosecution. Even recently also, one very big seizure was made. The Government is fully prepared about it. The whole machinery is there for checking such mal-practices.

SHRI S. M. BANERJEE : I am happy that the Government are realising income-tax arrears from actors and actresses. May I know whether some of actors and actresses make frivolous complaints to the Income-Tax Department against their colleagues to damage their careers so that they move up their market in the film world and, if so, what steps have been taken against them? May I also know whether it is a fact that some of these actors and actresses have pleaded with the Government that they should be granted exemption like Members of Parliament who are also political actors. *(Interruption)*. My first question should be answered, as to whether frivolous complaints are made by actors and actresses to the income-Tax Department against their colleagues to damage their career and, if so what action has been taken.

MR. SPEAKER : That is too far-fetched a question and a vary general question, *(Interruption)*

Smuggling of Gold

*306. **SHRI NIMBALKAR :** Will the Minister of FINANCE be pleased to state :

(a) the estimated value of gold smuggled into India during the last three years at international and market rates, separately; and

(b) the modus-operandi of the smugglers for making payment against the gold outside India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) There are no reliable means the value of gold that is smuggled into India every year.

(b) The modus-operandi of smugglers for making payment against the smuggled goods including gold outside India is to make payment in foreign exchange obtained unauthorisedly, mainly by —